

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD

Original Application No. 282 of 2000

this the 28th day of August 2002.

Hon'ble Mr. S. Dayal, Member (A)

Hon'ble Mr. A.K. Bhatnagar, Member (J)

Niranjan Boaw son of Shri Nitaichandra Bose aged
about 27 years r/o 77/1 Ritha Mandi Dehradoon U.P

.....Applicant

By Advocate : Shri S.S. Tripathi

Versus

1. Union of India through the General Manager Northern Railways, Baroda House, New Delhi.
2. The Divisional Manager (Railways) Northern Railways Moradabad Division Moradabad U.P.

.....Respondents

By Advocate : Shri G.P. Agrawal

O R D E R

By Hon'ble Mr. S. Dayal, Member (A)

This application has been filed for a direction to the respondents to consider the case of the applicant for his appointment on any post commensurate with his age and education from the loyal quota.

2. The applicant claims to be dependent who comes from the family of Indian Railway Employees who performed duties during Railway strike which took place on 08.05.74. It is also claimed that the Government issued incentive to the employees who remained loyal to the organisation



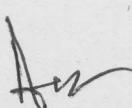
during the strike by way of opportunity of Jobs to the issues of the employees.

3. The arguments of Shri G.P. Agrawal who remained present on behalf of the respondent has been heard. In the counter reply filed on behalf of the respondent, it has been contended that the application is grossly barred by limitation.

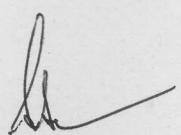
4. We find that the applicant has not furnished a copy of the order on which he is claiming the benefits. The incentives announced in 1974 were by way of one time benefit to those who did not participate in the strike and cannot give claim to the dependents of employees in ~~perpetuating~~ perpetuity.

5. In the application, the applicant has claimed that he was son and the dependent of non-striking employee but no details of this claim exists. Therefore, in any view of the matter we cannot hold the applicant entitled to the benefit claimed by filing the said O.A. The O.A is, therefore, dismissed.

There shall be no order as to costs.



Member-J



Member-A

/Neelam/